

# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 247/Confdl./2018  
I-8-2/2002 (Pt. X)

Bilaspur, dated the 28/04/2018

Copy of letter no. A-12023/1/2018-Ad.IV dated 12.04.2018 of the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the post of **Judicial Member in the National Company Law Tribunal (NCLT)** may submit their application so as to reach this Registry **on or before 31.05.2018** failing which it shall be presumed that none of them are willing for the same.

  
(Gautam Chourdiya)  
Registrar General

Encl: As above

22/05/2018

No.A-12023/1/2018-Ad.IV  
Government of India  
Ministry of Corporate Affairs

'A' Wing, 5<sup>th</sup> floor, Shastri Bhawan,  
New Delhi-110001  
Dated: 12<sup>th</sup> April, 2018.

To

1. Registrars General of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India.
3. All Chief Secretaries to the State Government/Union Territories.
4. Registrar, National Company Law Appellate Tribunal.
5. Secretary, National Company Law Tribunal.
6. Secretary, CCI.
7. Chairperson, IBBI.

Sub: Filling up of 04 (four) posts of Judicial Member in the National Company Law Tribunal (NCLT) - inviting online applications for.

Sir,

I am directed to state that online applications (available on portal <https://apptrbmembermca.gov.in>) are invited for the four post of Judicial Members, National Company Law Tribunal constituted under Section 408 of the Companies Act, 2013:-

2. The selected candidates will be required to serve at any of the already constituted NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfer liability as per availability of the vacancies/exigencies of work.
3. **Qualifications:** As per the provisions of Section 409(2) of the Companies Act, 2013, a person shall not be qualified for appointment as Judicial Member unless he/she:-
  - (a) is, or has been, a judge of a High Court, or
  - (b) is, or has been, a District Judge for at least five years, or
  - (c) has, for at least ten years been an advocate of a court.

Explanation - For the purposes of clause (c), in computing the period during which a person has been an advocate of a court, there shall be included any period during which the person has held judicial office or the office of a member of a tribunal or any post, under the Union or a State, requiring special knowledge of law after he become an advocate.
4. A person shall not be eligible for appointment as Judicial Member unless he/she has completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.
5. **Terms of Appointment:** The Member(s) will draw pay in the pay level of 15 as per 7<sup>th</sup> Central Pay Commission plus allowances as admissible. The pay scale and other service conditions would be governed by National Company Law Tribunal (Salaries and Allowances

and other terms and conditions of service of the President and other Members) Rules, 2015. A copy of the rules is also displayed on the website of the Ministry of Corporate Affairs.

6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.

7. Selected candidates will be required to produce a medical fitness certificate before joining.

8. Applications of persons working in Court/Government Service/Public Sector Undertaking/other organizations should be forwarded through proper channel within 15 days from the closing date of online application. The forwarding authorities should also certify (in the format given in Annexure-I of the online application) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.

9. Interested persons are advised to visit the portal <https://aptrbmembermca.gov.in>, in order to submit online application from 15<sup>th</sup> April, 2018. The detailed instruction for filling up the application form online are available on the portal (under notice & instruction heading). Last date for submitting online application is 30<sup>th</sup> May, 2018 at 05.30 PM.

10. Print out of the applications after final submission on online portal duly completed and through proper channel, wherever applicable, should reach Shri Amar Singh Meena, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5<sup>th</sup> floor, Shastri Bhawan, New Delhi-110001 latest by 14<sup>th</sup> June, 2018.

Yours faithfully,

  
(Riazul Haque)

Under Secretary to the Govt. of India  
Tele. No. 23381349

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by \_\_\_\_\_ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. \_\_\_\_\_.
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

Signature\_\_\_\_\_

Name and Designation\_\_\_\_\_

Tel. No.\_\_\_\_\_

Office Seal

Place :

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.

(Strike out which is not applicable )